

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR
BENCH, JABALPUR

Original Application No. 13 of 2005

Jabalpur, this the 4th day of April, 2006

Hon'ble Shri Justice M.A. Khan, Vice Chairman
Hon'ble Dr. G.C. Srivastava, Vice Chairman

Madan Prasad & 107 others. **Applicants**
(By Advocate – Shri S. Akthar)

V e r s u s

Union of India and 2 others. **Respondents**
(By Advocate – Shri K.N. Pethia)

O R D E R (Oral)

By Justice M.A. Khan, Vice Chairman –

The present OA is filed by the Office Superintendents, Assistants, UDCs and LDCs working at the Training Centre of the respondents, for grant of pay scale at par with the staff of Central Secretariat and payment of arrears since 1.1.1996. The learned counsel for the applicants has submitted that in fact the applicants have prayed for parity in the matter of pay scale with the staff of CDA.

2. It has also been submitted that the representation which was made by these applicants to the respondents have not been decided by the respondents. It is requested that the present OA may be treated as a representation made by the applicants to the respondents for redressal of their grievances and the respondents may be directed to decide it by speaking order and this OA may be disposed.

3. The learned counsel for the respondents has fairly agreed to this request as it will not cause any prejudice to the right of the respondents.

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4. Accordingly, the OA is disposed of with direction to the respondents to treat the present OA as representation made by the applicants to the respondents for redressal of their grievances pleaded therein and the respondents are directed to consider and decide it by a speaking order within a period of four months from the date of receipt of copy of this order and copy of aforesaid representation is received by them. The learned counsel for the applicant will supply to the learned counsel for the respondents another copy of the OA alongwith the necessary annexures such as copy of the order of this Tribunal dated 30th July, 2002 referred to within 10 days for consideration of the representation by the respondents.

5. It will be open to the applicants to approach the Tribunal afresh, if necessary, after the representation of the applicants is decided.

(Dr. G.C. Srivastava)
Vice Chairman

(M.A. Khan)
Vice Chairman

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पृष्ठांकन सं ओ/न्या..... जबलपुर, दि.....
पत्रिलिखि आवेदितः—
(1) सदिय, जबलपुर राज्य एकोशिष्यन, जबलपुर
(2) आवेदन विभागीय, एकोशिष्यन, जबलपुर
(3) एकोशिष्यन, एकोशिष्यन, एकोशिष्यन, एकोशिष्यन
(4) विधायक, विधायक, विधायक, विधायक
सूचना एवं आवश्यक लकड़वाली हेतु 1000
उप संजिक्ष्यार

S. Akhbar 7/22
K.W. Pathia 7/30

25-4-06